

eFIR No. 023921/2020  
State vs Himanshu Chikara  
PS Prashant Vihar

27.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application u/s 437 CrPC for grant of bail to accused Himanshu Chikara.***

Present: Ld. APP for the State.

Mr. Vinod Kumar, Ld. Counsel for accused Himanshu Chikara.

It is submitted on behalf of accused that he is in JC since 24/10/2020 and initially he was arrested in other FIR ie 027207 and thereafter, he is falsely implicated in the present case. It is further submitted there is no previous involvement and accused has spend more than a month in JC.

Ld. APP opposes the bail application stating that offence is non-bailable in nature and case property is recovered from the possession of accused. Accused is an habitual offender as 7 criminal cases are pending against him, therefore, he can repeat the offence and misuse the liberty.

Heard. Record perused. Reply of IO perused.

The case property is already recovered. Considering the facts and circumstances and also considering the outbreak of Covid-19 pandemic, accused *Himanshu Chikara* is admitted to bail on furnishing bail bond in the sum of Rs. 40,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.

Contd....

2. that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

*Copy of this order be sent to Ld. Counsel for accused through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/27.11.2020

27.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application for discharge the surety and issuing necessary directions to furnish the status report.***

Present: Ld. APP for the State.

Sh. Mahesh Kr. Sharma, Ld. Counsel for applicant.

Put up with file on **01/12/2020**.

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/27.11.2020

27.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application filed on behalf of accused Sandeep Dalal for transfer him from Tihar Jail No. 1 to some other Jail.***

Present: Ld. APP for the State.

Sh. Satya Kumar Sharma, Ld. Counsel for accused Sandeep Dalal.

As per record, present case is sessions committed and file has been sent to Ld. Sessions court.

Therefore, present application is not maintainable before this court, hence, **dismissed**.

Applicant is at liberty to file application before Ld. Sessions Court concerned.

*Copy of this order be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/27.11.2020

27.11.2020

*Due to spread of Corona Virus (COVID-19) the proceedings of present case is being conducted from **camp office through video conferencing** using CISCO Webex Meet App in view of directions of Ld. Principal District & Sessions Judge, North.*

***This is an application for releasing of vehicle bearing registration number WB 20B 8774 on superdari.***

Present: *Presence of parties are exempted in view of outbreak of COVID-19 pandemic.*

Matter is fixed for filing verification report by IO.

It is informed by Naib Court of the court that IO is busy in duty arrangement.

Put up on same purpose on **01/12/2020**.

*Copy of this order be sent to applicant through electronic mode.*

(NIHARIKA KUMAR SHARMA)  
MM-04 (North) Rohini Courts  
Delhi/27.11.2020